

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
*(through Hybrid Mode)*  
**COURT-I**

**Item No. 2**

**CP(IB) No. 108/Chd/Pb/2019**

**IN THE MATTER OF:**

Corporation Bank

...Petitioner

Vs.

Jindal Specialty Textile Ltd.

...Respondent

**Under Section:** 7, IBC 2016

**Order delivered on 16.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Yashpal Gupta, Advocate  
For the Respondent : Mr. Aalok Jagga, Advocate  
  : Mr. APS Madaan, Advocate  
For the Intervener : Mr. Manish Jain, Advocate  
In IA No. 846/2023  
(order already reserved)

**ORDER**

Written statement/reply has been filed vide Diary No. 00513/10 dated 15.04.2024, compliance affidavit has been filed by Ld. Counsel for the Petitioner vide Diary No. 00513/7 dated 15.04.2024, which includes the certified copy of the recovery certificate issued by DRT-3, Chandigarh, short written submissions have been filed by Ld. Counsel for the Petitioner vide Diary No. 00513/8 dated 15.04.2024. All are taken on record.

It transpires from the perusal of the records that the earlier reply was filed during the Covid-19 period but neither the reply is available on the DMS nor in the registry, therefore, Ld. Counsel for the respondent was allowed to file a reply, and a rejoinder was already filed on the basis of an earlier reply.

Now, Mr. Yash Pal Gupta, Advocate for the Petitioner is directed to tally the present reply with the earlier reply, if the copy of the earlier reply is with him. In case he wants to file the updated rejoinder, then he is directed to do the needful within one week with a copy in advance to the counsel opposite. No further adjournment will be given on any ground. List the matter for final arguments on 29.04.2024 in the supplementary list.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**